

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.4 – IA 311 of 2023
In
CP(IB)/162(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Limited
(Formerly Known as Dewan Housing Finance Corporation
Limited
V/s
Kanth Thakkar
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 16/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jay Kansara, Adv.
For the Respondent :

ORDER

IA 311 of 2023

Application is filed for substitution. Issue notice to respondent. The applicant to serve notice and file affidavit within two weeks.

List for further consideration on 08.05.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**